

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH**

Appeal No. E.5067/2004

Date 18/07/2008

Assistant Registrar
C.E.S.T.A.T. New Delhi

To :
MS MUKUND INDS.

60-A, INDL. ESTATE, KALPI ROAD, KANPUR

MS MUKUND INDS.

C.C.E. KANPUR

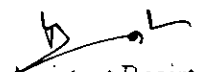
Appellant

Vs

Respondent

Excise dated 17-7-08

I am directed to transmit herewith a certified copy of **Final order No. 484/2008-**
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar

(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. KANPUR

117/7, SARVODYA NAGAR, KANPUR

2. Adv. & Consult

MR. AMIT AWASTHI

113/145, SWARUP NAGAR, KANPUR-208002

3. C.D.R.

~~4. J.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7. M/s Centax Publications (P) Ltd., 1512/B, Bhishm Pitamah marg. Opp. ICICI Bank of Defence Colony, New Delhi -

8. Excise & Customs cases. B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10. Nidheshak publications, I.P Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No. 70 (Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

13. Taxindiaonline.com Pvt Ltd, B-XI 8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file


Assistant Registrar
(Excise Appeal Branch)

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
West Block No.2, R.K.Puram, New Delhi-110066**

Court No.III

Date of hearing: 15.7.2008

Central Excise Appeal No.5067 of 2004

Arising out of the Order in appeal No.323-CE/APPL/KNP/2004 dated 2.7.04
passed by the Commissioner (Appeals), Central Excise, Kanpur.

For Approval and Signature:

Hon'ble Mrs. Archana Wadhwa, Member (Judicial)

Hon'ble Mr. M. Veeraiyan, Member (Technical)

1	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	No
2	Whether it should be released under Rule 27 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	No
3	Whether their Lordships wish to see the fair copy of the Order?	Seen
4	Whether Order is to be circulated to the Departmental authorities?	Yes

Appellants

Respondent

M/s Mukund Industries

vs.

C.C.E.,
Kanpur

Appearance:

None for the appellant(s) and

Shri V.K. Agrawal, Authorized Departmental Representative (DR) for the Revenue

Coram: Hon'ble Mrs. Archana Wadhwa, Member (Judicial)

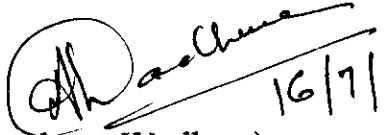
Hon'ble Mr. M. Veeraiyan, Member (Technical)

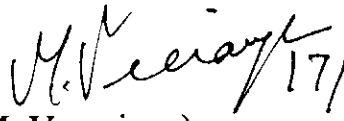
FINAL Order No. 484/08-EX

Per Archana Wadhwa:

On matter being called, nobody appeared for the appellants. We are informed by the registry the hearing notice stands received back with a note 'Left'. There is no other alternative address for communication. We, accordingly, dismiss the appeal for non-prosecution with liberty to the appellant to apply for restoration, on showing reasonable cause for non-appearance.

(Pronounced in the open Court)


(Archana Wadhwa)
Member (Judicial)


(M. Veeraiyan)
Member (Technical)